

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.410
IB/715/ND/2023

IN THE MATTER OF:

Kuldeep Kumar Contractors	...	Applicant
Versus		
Nbcc (India) limited	...	Respondent

Under Section 9 (IBC) Code, 2016

Order delivered on 01.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Vidit Garg
For the Respondent : Adv. Siriseh Gupta

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant as well as Ld. Counsel for the Respondent are present physically. Ld. Counsel for the Respondent has submitted that they already filed the reply. Ld. Counsel for the Applicant has submitted that he filled the rejoinder. Ld. Counsel for the Respondent has submitted that he didn't receive the copy of the rejoinder. Ld. Counsel for the Applicant is directed to serve a copy of the rejoinder on the Counsel for the Respondent. List the matter on **25.07.2024** for argument.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)